

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VADRAJ ENERGY (GUJRAT) LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VADRAJ ENERGY (GUJARAT) LTD.
2.	Date of incorporation of corporate debtor	24/11/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40100GJ2009PLC058694
5.	Address of the registered office and principal office (if any) of corporate debtor	SURVEY NO. 186, VILLAGE MORA TALUKA: CHORYASI SURAT GJ 394510 IN.
6.	Insolvency commencement date in respect of corporate debtor	08-01-2020
7.	Estimated date of closure of insolvency resolution process	05-07-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Raj Kumar Poddar Registration No. IBBI/IPA-001/IP- P00339/2017-18/10610
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1201/02 “D” Block, Ashok Towers, Dr. S.S. Rao Road, Parel, Mumbai 400012 Email Id: rajnpoddar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Indiabulls Finance Center, 1201, SmartWorks 12 th Floor, Tower - 1, Senapati Bapat Road, Elphinstone, Mumbai - 400013 Email Id: ipvadraj.poddar@mycfo.in
11.	Last date for submission of claims	31.01.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as of now
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as of now
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VADRAJ ENERGY (GUJRAT) LTD** on 08th Jan 2020.

The creditors of **VADRAJ ENERGY (GUJRAT) LTD**, are hereby called upon to submit their claims with proof on or before 31st Jan 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16/01/2020

Place: Mumbai

Name and Signature of Interim Resolution Professional:

Raj Kumar Poddar